

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 908/2021

SYED WASEEM RIZWI

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 31-01-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Abhikalp Pratap Singh, AOR
Mr. Vikas Tiwari, Adv.
Mr. Sushant Singh, Adv.
Ms. Shreya Saxena, Adv.

For Respondent(s) Mr. K. K. Venugopal, Sr. Adv.
Mr. Omar Hoda, Adv.
Ms. Chinmayee Chandra, Adv.
Ms. Rushda Khan, Adv.
Ms. Eesha Bakshi, Adv.
Mr. Uday Bhatia, Adv.
Mr. Abishek Jebraj, AOR

Mr. Dushyant A. Dave, Sr. Adv.
Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Azhar Assess, Adv.
Mr. Radha Shyam Jena, AOR

Mr. Amit Sharma, AOR
Mr. Dipesh Sinha, Adv.
Ms. Pallavi Barua, Adv.
Ms. Sakshi Upadhayya, Adv.
Ms. Aparna Singh, Adv.

Mr. Upendra Pratap Singh, AOR
Mr. Vishnu Shankar Jain, AOR

contd..

UPON hearing the counsel the Court made the following
O R D E R

A counter affidavit is filed on behalf of some of the respondents. The copy of which is given to the learned counsel appearing on behalf of the petitioner as well as learned counsel appearing on behalf of the Election Commission of India only yesterday. So as to enable the learned counsel appearing on behalf of the petitioner and Election Commission of India to respond to the same, if any, put up on 20.03.2023.

The objection on behalf of Shri Dushyant A. Dave, learned Senior Advocate on non-compliance of our earlier order shall be dealt with and considered on the next date of hearing.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR